

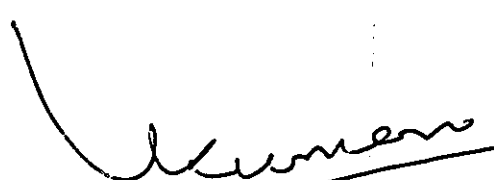



H.C.D.-I (a) Continuation Sheet

Sr. No.	Date	Orders
		<p>* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p>+ W.P.(C) 3525/2005</p> <p>INDIAN BANK Petitioner Through Mr.Sudhir Chandra, Sr.Advocate with Mr.Gautam Awasthi & Mr. S.R. Sharma</p> <p>versus</p> <p>THE ADDL. COMMR.OF INCOME TAX & ANR. Respondent Through Mr.Sanjeev Sabharwal with Ms.Rashmi Chopra for R-1 Assessee in person.</p> <p>CORAM: HON'BLE MR. JUSTICE SWATANTER KUMAR HON'BLE MR. JUSTICE MADAN B. LOKUR</p> <p><u>ORDER</u> % 20.04.2005</p> <p>Learned counsel appearing for the Respondent states that furtherance to the directions contained in the notice to show cause dated 21st February, 2005, the Tax Recovery Officer does not insist upon the presence of the General Manager of the bank. However they be directed to file a complete and detailed reply to the show cause notice and a responsible officer of the bank would attend to proceedings. In that event, the Tax Recovery Officer would pass</p>



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		<p>order in accordance with law and if necessary after hearing the bar or its representative.</p> <p>In view of the statement made before us, nothing survives this petition and the same is disposed of with a direction to the Petitioner to file a reply to the show cause notice within two weeks from today. The General Manager need not to appear in furtherance to this show cause notice as yet. The Tax Recovery Officer would pass appropriate orders in accordance with law after hearing the parties.</p> <p>The writ petition is disposed of in the above term.</p> <p>CM Nos. 2740 & 4064/2005 also stands disposed of.</p> <p style="text-align: right;"> SWATANTER KUMAR, J</p> <p style="text-align: right;"> MADAN B. LOKUR, J</p> <p>APRIL 20, 2005 kapil</p>